

**COMMERCIAL DOCUMENTS EVIDENCE (GUJARAT  
EXTENSION AND AMENDMENT) ACT, 1962**

**32 of 1962**

**[September 13, 1962]**

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**COMMERCIAL DOCUMENTS EVIDENCE (GUJARAT  
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An Act to extend the Commercial Documents Evidence Act, 1939 throughout the State of Gujarat. It is hereby enacted in the Thirteenth Year of the Republic of India as follows:-

**1. Short title and commencement :-**

(1) this Act may be called the Commercial Documents Evidence (Gujarat Extension and Amendment) Act, 1962.

(2) It shall come into force on such date as the State Government may be notification in the Official Gazette, appoint.

**2. Amendment of section 1 of Act XXX of 1939 :-**

In section I of the Commercial Documents Evidence Act, 1939. (XXX of 1939) to subsection (2), the following proviso shall be added, namely:-

"Provided that on and from the commencement of the Commercial Documents Evidence (Gujarat Extension and Amendment) Act, 1962, (Gujarat XXXI of 1962) this Act shall extend to and be in force in, the Saurashtra area of the State of Gujarat."

**3. Repeal and saving :-**

(1) The Commercial Documents Evidence Act. 1939 as adapted and

applied to the Saurashtra area of the State of Gujarat by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948 (Sau. XXV of 1948) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Act so repealed shall be deemed to have been done or taken under the Commercial Documents Evidence Act, 1939, (XXX of 1939) as if that Act were in force on the day on which such thing was done or action was taken.